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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1044/2001 & CM No.14859/2016 & 24581/2016

126 RAJNI ABBI & ORS.

..... Petitioners

Through: Mr. Vinay Kumar Garg, Sr. Adv. with
Mr. Praveen K. Singh and Mr. Sagar
Saxena, Advs.

versus

UNIVERSITY OF DELHI & ORS.

..... Respondents

Through: Mr. Manu Padalia and Mr. Ankur
Chhibber, Advs. for R1 and R2.
Mr. Apoorv Kurup and Mr. A.C.
Boxipatro, Advs.
Mr. Tuhin, Adv. for R4.

+ W.P.(C) 5801/2005

127 DR.ANUPAM GOYAL

..... Petitioner

Through: Mr. Vinay Kumar Garg, Sr. Adv. with
Mr. Praveen K. Singh and Mr. Sagar
Saxena, Advs.

versus

UNIVERSITY OF DELHI & ORS.

..... Respondents

Through: Mr. Manu Padalia and Mr. Ankur
Chhibber, Advs. for R1 and R2.
Mr. Rajesh Gogna, CGSC.

CORAM:

HON'BLE MR. JUSTICE J.R. MIDHA

ORDER

% **01.12.2016**

1. The petitioners herein appointed as lecturers to teach law in Delhi University on ad-hoc basis as back as in the year 1995, are still continuing as ad-hoc teachers after more than 21 years. The petitioners have challenged the practice of making the petitioners appear in the interview of the Selection Committee after every six months even when the petitioners have

been continuing to teach as Full-time (Ad Hoc) lecturers for many years as arbitrary, unjust and amounts to harassment and exploitation of the petitioners and interferes in their efficient functioning as teacher because of being made to appear before the Selection Committee after every six months to continue their job.

2. This Court is of the view that the matter needs re-consideration by the Government at the highest level. This Court appoints a Committee of the Secretary, Ministry of HRD, Central Government; the Vice Chancellor of Delhi University and Mr. Maninder Singh, learned Additional Solicitor General to re-consider the present practice and consider framing a fair and reasonable policy in such matters. The report of the Committee be placed before this Court on the next date of hearing. The aforesaid officers shall hold the first meeting in the 2nd week of December, 2016.

3. Mr. Rajesh Gogna, learned standing counsel for Central Government shall deliver the copy of this order to the Secretary, HRD, the Vice Chancellor of Delhi University and Mr. Maninder Singh, learned Additional Solicitor General.

4. List for directions on 20th December, 2016.

5. The competent officer of Delhi University shall remain present on the next date along with all relevant records and decisions taken by the University in these matters. The University shall also disclose on affidavit the names and designation of the officers who have taken the decisions in these cases on the next date of hearing. Copy of the decisions taken by officers shall also be placed on record along with the affidavit.

6. Copy of this order be given *dasti* to learned counsels for the parties under signature of Court Master.

J.R. MIDHA, J.

DECEMBER 01, 2016/ak